- (d) whether any rehabilitation measures have also been extended to those naxalites who wish to surrender in these areas of the State; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) 'Police' and 'Public Order' are State subjects and action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with various issues related to naxalite activities in the states. The Central Government closely monitors the situation and supplements the efforts of the State Governments.

On the basis of violence profile, presently three districts of Maharashtra *viz*. Chandrapur, Gadchiroli and Gondia are included under the Security Related Expenditure (SRE) Scheme, which is meant for reimbursing the expenditure incurred by the State Governments on anti-naxal operations.

To supplement the efforts of the Government of Maharashtra, the Central Government has, *inter-alia*, provided 04 Bns of CRPF and 01 unit of Commando Battalion for Resolute Action (CoBRA); sanctioned 03 India Reserve (IR) Bns; provided assistance for modernization and upgradation of the State Police and their intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF Scheme); reimbursed security-related expenditure under the SRE Scheme and provided assistance for filling up critical infrastructure gaps under the Scheme for Special Infrastructure in Left Wing Extremism affected States (SIS). Also, the Central Government is providing assistance to the State Governments including Maharashtra for development works through a wide range of flagship schemes of different Central Ministries.

In order to bring naxalites into the mainstream, the States have their own surrender and rehabilitation policies. The Government of India has approved revised guidelines for surrender-cum-rehabilitation of naxalites in the naxal affected States which, *inter-alia*, provides for an immediate grant of Rs. 1.5 lakh, a monthly stipend of Rs. 2000 for three years and vocational training and incentives for surrender of weapons.

## Killing by naxalites in Rohtas, Bihar

3800. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that five persons have been killed by naxalites in Rohtas district of Bihar on 30 July, 2011;
  - (b) if so, the details thereof;
  - (c) whether any compensation has been announced to the next of kin of victims;
  - (d) if so, the details thereof;
  - (e) if not, the reasons therefor; and

(f) the reasons why Government is unable to check continuous attack and killing by naxalites in different parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) On 30 July, 2011, CPI (Maoist) killed 03 persons in Banda village, district Rohtas, Bihar, for their alleged anti-Maoist activities as well as for their alleged "association" with police.

- (c) to (e) The Government of India under Security Related Expenditure (SRE) Scheme provides *ex-gratia* payment of Rs. 1 lakh to the family of civilians killed due to naxal attack. In addition, an amount of Rs. 3 lakhs is given as central assistance to the Next of Kin of civilian victims under the 'Central Scheme for Assistance to civilians victims of Terrorist/Communal/Naxal violence' Besides this, the State Governments have their own policy for payment of *ex-gratia* to the families of civilians killed in naxal attacks.
- (f) The level of naxal violence has declined this year, However, 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with the various issues related to naxalite activities. The Central Government has adopted an integrated two pronged approach to deal with left wing extremism. The first prong is development. The Integrated Action Plan with an outlay of Rs. 1500 crores in 2010-11 and Rs. 1800 crores in 2011-12 is an example of the many development plans that are being implemented in the affected districts. The second prong is maintenance of law and order, and State Governments have taken calibrated police action to apprehend extremists.

## Sealing of international border in North-East

3801. SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that international border in the North-Eastern Region including Assam has not been fenced and there is no flood light facilities in the border roads and riverine international border is still open:
- (b) if so, the details whether Government is planning to complete the task for sealing of the international border in the North Eastern Region;
- (c) whether Government is aware that the construction company has given away our land to Bangladesh during implementation of border fencing works in the Karimganj area; and
  - (d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Along Indo-Bangladesh Border, Government has sanctioned